

fusing me with some one else whom he may have met. This is the only conclusion I can draw. My own feelings have been very strong on this issue. In fact, this was one of the major causes for the irritation of the U.S. Administration towards our Government. We were often told that we expressed ourselves in stronger terms than almost any other nation.

SHRI JYOTIRMOY BOSU: They are brought here as State guests—Gen. Westmoreland.

RE. PROPOSED STRIKE BY
RAILWAYMEN

MR. DEPUTY-SPEAKER: Now, we resume further discussion on the Demands of the Ministry of Steel and Mines ...

SHRI JYOTIRMOY BOSU (Diamond Harbour): Seven Iranian students have been deported....(Interruptions).

PROF. MADHU DANAVATE (Rajapur): Sir, the National Coordination Committee of Railwaymen have given a strike notice. The former President of the All-India Railwaymen's Federation, Shri Jayaprakash Narayan, has appealed to the Railway Ministry, the Railway Board and the railwaymen that in the interest of national economy, a negotiated settlement should be arrived at. I have given a notice for that. The Railway Minister should say something about it.

MR. DEPUTY-SPEAKER: The Minister is yet to meet them. That is what I was told.

PROF. MADHU DANAVATE: We want to know whether the Minister wants to assure this House whether they will make an utmost effort to bring about a negotiated settlement. We want an assurance from the Government that a negotiated settlement will be arrived at.

MR. DEPUTY-SPEAKER: That may be passed on to the Minister.

PROF. MADHU DANAVATE: It is such an important thing on which the Prime Minister has been expressing publicly and the Railway Minister has been saying publicly. They should be given an opportunity to say something and assure the House that a negotiated settlement will be arrived at.

MR. DEPUTY-SPEAKER: This morning, I saw these notices. My own immediate reaction was that this is an important matter because the news has appeared in the press that they have threatened to go on strike from 8th May. But then, I was told that the Minister has invited them for another round of talks and discussions. In all fairness, I think, we should wait till then. Let the Minister take another opportunity and, I think, that will be the appropriate time to take it up.

PROF. MADHU DANAVATE: Is it your contention that, at a later stage after the 18th, we will be given an opportunity to consider the issue?

MR. DEPUTY-SPEAKER: Let us come to the bridge. Whether it is worth crossing or not, we shall consider it later on.

SHRI SHYAMNANDAN MISHRA (Begusaral): Have you assured yourself that the Minister is in a fit state of mind to meet them?

MR. DEPUTY-SPEAKER: I do not know. How can I go into the brain cells of people?

SHRIMATI PARVATHI KRISHNAN (Coimbatore): Yesterday, at the negotiations, we were told that no demand is negotiable. We want the Minister to tell us whether on the 18th he is going to negotiate with them or not.

MR. DEPUTY-SPEAKER: How would I know what he is going to say on the 18th. If he does not want to negotiate why does he invite them?

SHRI INDRAJIT GUPTA (Alipore): I will tell you why. They were invited for negotiations and they found that a

[Shri Indrajit Gupta]

Member of the Railway Board in-charge of Staff matters, Mr. Warriar, only was present. No Minister was present and nothing came out of it. When they enquired whether this was the last word of the Government on the subject, they were informed by Mr. L. N. Mishra that this was not the last word on the subject and that, if they liked, they could meet him on the 18th. We want to know whether the Government has decided, as a policy, to have negotiations with them.

MR. DEPUTY-SPEAKER: You have yourself given an answer when you quote the Minister saying, that this is not the last word. (*Interruptions*).

Let us wait till that time.

SHRI JYOTIRMOY BOSU: Parliament is in session. We are anxious to know from the horse's mouth. Why should we know from the press?

MR. DEPUTY-SPEAKER: You want it from the horse's mouth. I assure you that, after 18th, the horse will come and we will open his mouth

Now let us go on to the next item.

SHRI S. M. BANERJEE: (Kanpur). Please give me one minute, Sir. It is true that the Railway Minister will meet them on the 18th. But already work-to-rule is going on in the N F Railway and also in Kanpur. We do not want the Railways to be paralysed. I would, therefore, request you to ask the Railway Minister to make a statement immediately. Otherwise, Railways will be paralysed.

SHRI KRISHNA CHANDRA HALDER (Ausgram): I would like to bring to your notice that today a Visitor's Card for the same day has been issued, and on the top of that card it is written, "To be introduced by the Member"....

MR. DEPUTY-SPEAKER: You may meet me or write to me about this. I shall look into it. No Minister can reply to this.

SHRI KRISHNA CHANDRA HALDER: How is it possible for the Members to introduce every time....

MR. DEPUTY-SPEAKER: Please listen to me. Here questions are raised where Ministers can reply. When a matter relates to the responsibility of the Speaker, there is nobody to reply here. You write to me or you come and see me. If there is anything wrong I will look into it and will correct it. I can give you that assurance. Please do not raise it here.

श्री भान सिंह और (भटिंडा) :
उपाध्यक्ष महोदय, एक निवेदन मुझे करना है कि अग्री 13 तारीख को भटिंडा से थर्मल प्लांट के फस्ट ब्वायलर का इनाग्रेशन जब पंजाब के मुख्य मंत्री ने किया तो उम अक्टूबर पर वहा के डायरेक्टर ने एक स्टेटमेंट दिया है कि कोल की शार्टेज इतनी ज्यादा हो गई है और एडीक्वट सप्लाई उस की नहीं है, इस से थर्मल प्लांट चलेगा नहीं। तो जुलाई से थर्मल प्लांट आप चलाने जा रहे है और कोयला दे नहीं रहे है तो वह कैसे चलेगा ?

SHRI P. G. MAVALANKAR (Ahmedabad): On a point of order Every day some of us are bringing notices to your attention on matters which we think deserve the serious consideration of the House, and more particularly with regard to those areas where there is at present neither popular Government nor an elected Assembly. Unfortunately it so happens that Gujarat is one of such State today, and where there are many important problems which face us. Now, it is not for me to say that a particular notice or motion is less important or urgent than the others....

MR. DEPUTY-SPEAKER: You may feel that you have a grouse. I do not dispute that. But please understand my position also. There are 30 or 40 or 50 notices. Out of all these, making the best use of my judgment, I have to select one, and when we select, two things are important. One is that we have discussed Gujarat many times

here; certain things happen in other parts of the country also which have never featured; therefore, we feel that we have to give attention to those things. It is a question of relativity. Secondly, there are certain things like urgency; something that has just happened, something that is not continuing. It is all subjective judgment. You may dispute, but all the same you have to understand that we have to pick one or two. We cannot pick everything.

SHRI P. G. MAVALANKAR: I appreciate all what you say, and I agree with you. But, I submit further that there are certain events which are taking place in Gujarat which have nothing to do with the events that led to the dissolution of the Gujarat Assembly.

MR. DEPUTY-SPEAKER: I will look into that.

श्री रामावतार शास्त्री (पटना) : अभी आपने बतलाया कि रेल मंत्री मजदूर संगठनों से बात करने को तैयार है। वह तो ठीक है लेकिन एक तरफ बात करने की बात कहते हैं और दूसरी तरफ बड़े रैमते .मस्. रेल मजदूरों का विकटमाद्ग्रेषन हो रहा है ट्रांसफर्ज हो रहे हैं

MR. DEPUTY-SPEAKER: You are raising the same thing.

श्री रामावतार शास्त्री : उपाध्यक्ष जी मंबेरे झाल इंडिया रेलवे एम्पलाइज कन-फेडरेशन के लीडर्स उन से मिले थे. . . . (ध्वजबधन) . . . अगर वह समझौता चाहते हैं तो ऐसी कार्यवाहिया बन्द करें और सैटिल-मेंट के लिये बात करें।

MR. DEPUTY SPEAKER: That will be passed on to him.

13.31 hrs.

DEMANDS FOR GRANTS, 1974-75—
Contd.

Ministry of Steel and Mines—Contd.

श्री बन्धूलाल बन्नाकर (दुर्ग) : उपाध्यक्ष महोदय, मैं कल कह रहा था कि इस्पात कारखाने के अधिकार गण मजदूरों के छोटे छोटे मामले लैबर कोर्ट में ले जाते हैं और वर्षों तक लटकाने रखते हैं। जितना पैसा वे अदालतों और वकीलों पर खर्च करते हैं उस से कम पैसा मजदूरों को वेतन में देना पड़ता लेकिन वे उसकी चिन्ता नहीं करते हैं। मैं अपने मंत्री श्री मालवीय जी से आशा करता हू कि वे भविष्य में अब इस तरह का अन्याय नहीं होने देंगे।

13.31 hrs.

[**SHRI DINESH CHANDRA GOSWAMI in the Chair**]

1973-74 में इस्पात कारखाने को मजदूरों को 1972-73 की तुलना में कुल मिलाकर प्रतिमास कम वेतन मिला। इसका कारण यह था कि कोयले की कमी के कारण उत्पादन कम हुआ जिसकी बजह से उनको इन्वेन्टिव बोनस कम मिला। एक तरफ तो इन्वेन्टिव बोनस कम मिलने से उनको आय कम हो गई दूसरी तरफ मंहगाई बढ़ गई। मैं आशा करता हू कि मंत्री महोदय जब इस वर्ष के बोनस पर विचार करेंगे तो उस समय इस बात का ध्यान रखेंगे कि इस्पात कारखाने के कर्मचारियों को अधिक बोनस मिले खासकर भिलाई कर्मचारियों को जिन्होंने रिफाई उत्पादन दिखाया है।

मैं मंत्री महोदय से यह भी अनुरोध करूंगा कि इस्पात कारखाने के मजदूरों को उचित मूल्य पर अनाज, वनस्पति चीनी तथा अन्य आवश्यक वस्तुएं उपलब्ध कराने के लिये वे तत्काल ठोस तथा व्यावहारिक कदम उठाए।

आज सार्वजनिक क्षेत्र के कारखानों औद्योगिक संस्थानों तथा कारपोरेशनों में कम—